# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2508 TO BE ANSWERED ON 15.12.2025

## CAUSES OF LABOURERS' DEATH IN MINE ACCIDENT IN SONBHADRA DISTRICT

### 2508. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a major mining accident occurred in Sonbhadra district of Uttar Pradesh recently in which several labourers were buried under debris and 14 labourers remained untraceable even by the second day of the incident;
- (b) if so, the details of the agencies or authorities appointed to inquire into the causes of the said accident and the present status of the said inquiry;
- (c) whether the Government is aware of any negligence or irregularities relating to safety standards, machinery inspection or blasting protocols at the time of the accident and if so, the details thereof; and
- (d) whether any specific safety standards, technical monitoring systems or disaster- management mechanisms are currently in place to ensure the safety of labourers working in such mining areas and if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): A fatal accident in the Billi Markundi Stone Mine of M/s Krishna Mining Works, Sonbhadra district, Uttar Pradesh, occurred on 15.11.2025. Rescue operations were initiated by the district administration with the assistance of the National Disaster Response Force (NDRF), State Disaster Response Force (SDRF), police, and medical teams including Directorate General of Mines Safety (DGMS). Seven (07) dead bodies were recovered from the debris after the rescue work. DGMS conducts the enquiry into the causes and circumstances leading to the accident.

A prohibitory order dated 05.09.2022 had earlier been issued by DGMS due to imminent danger to workers' safety. Upon receiving a complaint regarding non-compliance, fresh directions were issued on 31.10.2025 to stop all mining operations, and state authorities were informed to ensure stoppage of work and suspension of transit challans.

A comprehensive statutory framework ensures the safety and health of mine workers through the provisions of the Occupational Safety, Health and Working Conditions Code, 2020 and its rules and regulations, which mandates systematic mining practices, proper benching, slope stability, and continuous supervision by statutory managers and supervisory staff.

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